



GOVERNMENT OF JAMMU AND KASHMIR  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Jammu/Srinagar.

Notification  
Jammu, the 6th February, 2014

SRO 27.—In exercise of the powers conferred by sub-sections (1) and (2) of section 8 of the Jammu and Kashmir Hindu Marriage Act, 1980 (Act No. IV of 1980) and all other powers enabling it in that behalf, the Government of Jammu and Kashmir hereby makes the following rules, namely:-

1. Short title and commencement.- (1) These rules may be called the Jammu and Kashmir Hindu Marriage Registration Rules, 2014.

(2) They shall come into force from such date as may be appointed by the Government in this behalf.

2. Definitions.- In these rules, unless the context otherwise requires,-

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- (a) 'Act' means the Jammu and Kashmir Hindu Marriage Act, 1980;
  - (b) 'Form' means a form appended to these rules;
  - (c) 'Registrar' means a person appointed as such under rule 5 of these rules for registration of marriages under the Act; and
  - (d) 'Schedule' means a schedule appended to these rules.

3. Registration of marriages.- A Hindu marriage which has been solemnized in the State shall be compulsorily registered before the Registrar of Marriages in the manner as provided hereinafter.

4. Age of bride and bridegroom.- On the date of marriage, the age of bride and the bridegroom shall not be less than eighteen years and twenty-one years respectively.

5. Appointment of Registrar of Marriages.- All Tehsildars shall be Registrar of Marriages for the purpose of these rules:

